IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 5107 of 2017

Kusheshwar Prasad Singh **... Petitioner**

-Versus-

The State of Jharkhand & Anr. **... Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Atanu Banerjee, Advocate
For the Resp.University : Mr. Ashok Kumar Yadav, Advocate
For the Resp.State : Mr. Abhijit Kumar Singh, Advocate

9/**11.09.2020**. Heard Mr. Atanu Banerjee, the learned counsel appearing on behalf of the petitioner, Mr. Ashok Kumar Yadav, the learned counsel appearing for the respondent University and Mr. Abhijit Kumar Singh, the learned counsel appearing on behalf of the respondent State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic

Mr. Atanu Banerjee, the learned counsel appearing for the petitioner draws the attention of the Court to Annexure-A to the counter affidavit filed the respondent nos.3 to 6 whereby regularization of the service of the petitioner has been recommended by the Kolhan University to the O.S.D to Hon'ble Governor. This letter is dated 21.09.2019.

Mr. Abhijit Kumar Singh, the learned State counsel submits that he will take fresh instruction in the light of Annexure-A and will file the affidavit within a period of four weeks.

Let this matter appear on 20.10.2020.

(Sanjay Kumar Dwivedi, J.)

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